

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL  
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/10/2017  
NAME OF THE PETITIONER(S) : UMA BALASUBRAMANIAM  
NAME OF THE RESPONDENT(S) : SWAMY PUBLISHERS PVT LTD +5  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Rajasekhar VK	Counsel for the respondents	Rajasekhar.
2)	Krishna Srinivas. Karthik Ramiah. for S. Ramasubramani	Counsel for Petn.	Ka. K.

ORDER

Counsel representing both the parties present. Both the parties have submitted respective arguments in relation to the arguments on relief which was granted on 8.3.2017. Keeping in view the allegations and counter allegations, there is requirement to continue the operation of the order dated 8.3.2017 till the decision on the company petition is taken. In other words, the order dated 8.3.2017 is hereby confirmed. Counsel for respondents is directed to file a apprehensive reply within two weeks by providing a copy of the same to the other side. Counsel for petitioner is directed to file rejoinder thereafter within two weeks and provide a copy to the other side and place on record the relevant documents in support of their case. The matter is posted for final arguments. Put up on 14.07.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)